

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B. A. No. 3026 of 2020**

1. Anjan Bhakat  
2. Devnath Karmakar  
3. Mihir Namata @ Majhi  
4. Mahadev Namata @ Mahadev Majhi ... Petitioners  
Versus  
The State of Jharkhand ... Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. Manoj Kr. Sah, Adv.  
For the State : Ms. Priya Shrestha, Addl. P.P.

**03 / 09.09.2020** Heard the parties through Video Conferencing.

Mr. Manoj Kr. Sah, learned counsel for the petitioners personally undertakes to remove the defect pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioners, the defects pointed out by the Stamp Reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Ghatsila P.S. case no. 58 of 2019 registered under Sections 323/354/506/34 of the Indian Penal Code.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners outraged the modesty of the victim and ill-treated her by taking her photograph and forcibly started taking her towards jungle. It is then submitted that the allegations against the petitioners are all false. It is further submitted by learned counsel for the petitioner that there is delay in lodging the FIR though the alleged occurrence took place on 11.08.2019 but the FIR was registered on 14.08.2019. It is next submitted that the petitioners are ready to co-operate with the investigation of

the case and also ready and willing to pay Rs. 10,000/- each as ad interim victim compensation to the informant-victim without prejudice to their defence and they undertake not to annoy or disturb the informant-victim or her family members in any manner during pendency of the case hence, the petitioners be given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioners.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioners. Hence, in the event of arrest by the police or surrender within a period of four weeks from the date of this order, the petitioners shall be released on bail on depositing Rs. 10,000/- each by way of demand draft drawn in favour of informant-victim as ad interim victim compensation and furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned ACJM, Ghatshila in connection with Ghatsila P.S. case no. 58 of 2019 subject to the condition that the petitioners will not annoy or disturb the informant or her family members in any manner during pendency of the case and will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

In case of depositing aforesaid demand draft by the petitioners, learned court below is directed to issue notice to the informant-victim and release the demand draft in her favour on proper identification forthwith .

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-